

99. The question whether a party to an election petition is entitled to a notice under the proviso in respect of the very charges which were the subject-matter of enquiry in the petition itself, has been considered by this Court in Civil Appeal No. 21 of 1955, and it has been held therein that if the party had opportunity given to him in the hearing of the petition to meet the very charge in respect of which a finding is to be recorded under section 99(1)(a), then he is not entitled to a further notice in respect of the same matter, under the proviso. In the present case, the finding under section 99(1)(a) relates to the very payments which were the subject-matter of enquiry in the election petition, and therefore no notice was required to be given to the appellant under the proviso. This objection also fails, and the appeal must accordingly be dismissed.

The respondent has stated through his counsel Shri Naunit Lal that he does not propose to contest the appeal. There will accordingly be no order as to costs.

*Appeal dismissed.*

CHATTANATHA KARAYALAR

v.

RAMACHANDRA IYER AND ANOTHER.

[VIVIAN BOSE, VENKATARAMA AYYAR and B. P. SINHA JJ.]

*Election Dispute—Returned candidate alleged to be disqualified for being chosen as a member—Hindu father entering into Government contract, if does so on behalf of the undivided family—Presumption of Hindu Law—Finding of benami, if liable to be interfered with in Special appeal—Representation of the People Act (XLIII of 1951), ss. 7(d), 9(2).*

There is no presumption in Hindu Law that a business standing in the name of a member of the Hindu joint family is joint family business, even when that member is the manager or the father.

There is this difference between the position of the father starting new business and a mere manager doing so that while the debts contracted by the father in such business are binding on the sons on the theory of a son's pious obligation to pay his father's debt, those contracted by the latter are not binding on the other

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members of the family unless, at least, it can be shown that the starting of the business was necessary.

*Ram Nath v. Chiranji Lal*, ([1934] I.L.R. 57 All. 605), *Chhotey Lal Chaudhury v. Dalip Narain Singh*, ([1938] I.L.R. 17 Patna 386), *Hayat Alia Shah v. Nem Chand* (A.I.R. [1945] Lah. 169), referred to.

But this distinctive position of the father does not by itself make the new business started by him a joint business of the undivided family.

The question of *benami* is a question of fact and where there is evidence to support a finding that a person is a benamidar for another, the Supreme Court in a Special appeal will not interfere with it.

Consequently, in a case where an election was challenged on the ground that the candidate returned was interested in a contract entered into by his father, benami in the name of another, with the Government for felling trees and transporting timber, and as such disqualified to stand for election under s. 7(d) read with s. 9(2) of the Representation of the People Act and the Tribunal found on evidence that the father was the real contracting party but without considering the evidence on the other point which, if believed, might sustain a finding that the father was acting on behalf of the family, presumed as a matter of law that the son had interest in the contract and declared the election void.

*Held*, that the Tribunal took an erroneous view of the law and made a wrong presumption, so its decision must be set aside, and as the findings are not sufficient for disposal of the matter the case must be remitted back for rehearing on the evidence on record.

CIVIL APPELLATE JURISDICTION : Civil Appeal No. 136 of 1955.

Appeal by Special Leave from the Judgment and Order dated the 15th November 1954 of the Election Tribunal, Quilon, Travancore-Cochin, in Election Petition No. 18 of 1954.

*S. Mohan Kumara Mangalam, H. J. Umrigar and Rajinder Narain*, for the appellant.

*T. R. Balakrishnan*, for respondent No. 1.

1955. September 19. The Judgment of the Court was delivered by

VENKATARAMA AYYAR J.—This is an appeal by special leave against the order of the Election Tribunal, Quilon declaring the election of the appellant to the Legislative Assembly of the State of Travancore-

Cochin from the Shencottah Constituency void on the ground that he was disqualified to stand for election under section 7(d) read with section 9(2) of Act No. XLIII of 1951.

Under section 7(d), a person is disqualified for being chosen as a member of the Legislative Assembly of a State, if he is interested in any contract for the supply of goods or for the execution of any works for the Government of that State. Section 9(2) declares that if any such contract has been entered into by or on behalf of a Hindu undivided family, every member thereof shall be subject to the disqualification mentioned in section 7(d); but that if the contract has been entered into by a member of an undivided family carrying on a separate business in the course of such business, other members of the family having no share or interest in that business shall not be disqualified under section 7(d).

The contract in the present case was for felling trees in a Government forest and transporting them for delivery at the places specified therein. There is now no dispute that this contract is one that falls within section 7(d) of the Act. The point in controversy is simply whether the contract with the Government was entered into on behalf of the joint family, of which the appellant is a member. The agreement stands in the name of one Kuppaswami Karayalar, and the allegations in the petition are that he is a mere name-lender for one Krishnaswami Karayalar, who is the manager of a joint family consisting of himself and his sons, the appellant being one of them, and that he entered into the contract in question on behalf of and for the benefit of the joint family. The case of the appellant, on the other hand, is that Kuppaswami whose name appears in the contract was the person solely entitled to the benefits thereof, that he was not a name-lender for Krishnaswami Karayalar, and that further neither he nor the joint family had any interest in the contract. Certain other pleas were also put forward by him, but they are not now material.

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The following issues were framed on the above contentions:

“(2) Is the said joint family the owner of the right and benefits of the contract for the felling and removal of timber from Coupe No. 4, Nedumangad Taluq, entered into with the Forest Department, Travancore-Cochin State? Has the joint family any interest in the said contract?”

(3) Is Mr. Kuppaswami Karayalar whose name appears as the contractor only a name-lender for the joint Hindu family of which the respondent is a member?”

On issue 3, the Tribunal found that Krishnaswami Karayalar was the real contracting party, and that Kuppaswami was a benamidar for him, and on issue 2, that the contract was entered into on behalf of the joint family, of which the appellant was a member. On these findings, it held that the appellant was disqualified under section 7(d) read with section 9(2), and declared his election void. The appellant questions the correctness of this order firstly on the ground that the finding that Kuppaswami is a benamidar for Krishnaswami Karayalar is not warranted by the evidence, and secondly on the ground that the finding that Krishnaswami entered into the contract on behalf of the joint family is based on a mistake of law, and is unsustainable.

On the first question, Mr. Kumaramangalam for the appellant admits that there is evidence in support of the conclusion that Kuppaswami was a benamidar for Krishnaswami, but contends that it is meagre and worthless. The question whether a person is a benamidar or not, is purely one of fact, and a finding thereon cannot be interfered with in special appeal, if there is evidence on which it could be based. We must, therefore, accept the finding of the Tribunal that it was Krishnaswami, the father of the appellant, who was the real contracting party to the agreement with the Government.

The next question is whether Krishnaswami entered into the contract in his own personal capacity or as manager of the joint family. The Tribunal found

as a fact that the business started by Krishnaswami Karayalar was a new venture, and instead of proceeding next to consider on the evidence whether in entering into the contract he acted for himself or for the joint family, it entered into a discussion whether under the Hindu law there was a presumption that a business started by a coparcener was joint family business. After observing that there was no such presumption "in the case of an ordinary manager", it held that "the law is different when the manager happens to be also the father". It then referred to certain decisions in which it had been held that the sons were liable for the debts incurred by the father for a new business started by him, and held "on the above authorities that the joint family of the respondent is the owner or the right and benefit of the present contract".

The appellant contends that the statement of law by the Tribunal that there is a presumption that a new business started by the father is joint family business is erroneous, and that its finding that the joint family of which the appellant was a member had an interest in the contract of Krishnaswami could not be supported, as it was based solely on the view which it took of the law. This criticism is, in our opinion, well founded. Under the Hindu law, there is no presumption that a business standing in the name of any member is a joint family one even when that member is the manager of the family, and it makes no difference in this respect that the manager is the father of the coparceners. It is no doubt true that with reference to a trade newly started there is this difference between the position of a father and a manager, that while the debts contracted therefor by the former would be binding on the sons on the theory of pious obligation, those incurred by a manager would not be binding on the members, unless at least there was necessity for the starting of the trade, as to which see *Ram Nath v. Chiranji Lal*<sup>(1)</sup>, *Chotey Lal v. Dulip Narain*<sup>(2)</sup> and *Hayat Ali v. Nem Chand*<sup>(3)</sup>. But

(1) [1934] I.L.R. 57 All. 605.

(2) [1938] I.L.R. 17 Patna 386.

(3) A.I.R. 1945 Lah. 169.

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it is one thing to say that the sons are liable for the debts contracted by the father in the trade newly started by him, and quite another thing to treat the trade itself as a joint family concern. We are therefore unable to accept the finding of the Tribunal that the contract of Krishnaswami Karayalar should, as a matter of law, be held to be a joint family business of himself and his sons.

This conclusion, however, is not sufficient to dispose of the matter. The case of the respondent that Krishnaswami entered into the contract with the Government of Travancore-Cochin on behalf of the joint family rests not merely on a presumption of law but on evidence as to facts and circumstances which, if accepted, would be sufficient to sustain a finding in his favour. In the view it took of the law on the question, the Tribunal did not discuss the evidence bearing on this point or record a finding thereon. It is therefore necessary that there should be a remittal of the case for a consideration of this question on the evidence.

The appellant contends that there is only the evidence of the respondent in support of the plea that the contract was entered into by Krishnaswami on behalf of the joint family, and that this Court could itself record a finding thereon. But it is argued by the respondent that there are in the judgment of the Tribunal several observations which would support the conclusion that the contract was entered into on behalf of the joint family. Thus, it is pointed out that in para 5 of the judgment the Tribunal observes that Krishnaswami Karayalar started this new business with a view to discharge the family debts. It further observes in para 6 that the business required an initial investment of about Rs. 25,000 to Rs. 30,000, and that while there is evidence that about Rs. 7,000 had been borrowed by Krishnaswami Karayalar, there is no evidence how the balance was made up. The contention of the respondent is that this must have proceeded from the joint family funds, and that this is implicit in the finding of the Tribunal. It is also mentioned in the judgment of the Tribunal that

Krishnaswami was anxious to support his son, the present appellant, and that many of the witnesses whom the respondent was obliged to examine, were really anxious to help the appellant. (Vide para 12). We do not, however, desire to express any opinion on these contentions, as we propose to leave them to the decision of the Tribunal.

We accordingly set aside the order of the Tribunal, and direct that the Election Commission do reconstitute the Tribunal to hear and decide the question whether Krishnaswami Karayalar entered into the contract with the Government of Travancore-Cochin on behalf of the joint family or for his own personal benefit, on a consideration of the evidence on record. It is made clear that no further evidence will be allowed. The parties will bear their own costs in this Court.

*Appeal allowed.*  
*Case remitted for hearing.*

M/S. RAM NARAIN SONS LTD.

v.

ASST. COMMISSIONER OF SALES TAX  
AND OTHERS

(and other cases)

[S. R. DAS, ACTING C. J., BHAGWATI, JAGANNADHADAS, JAFER IMAM and CHANDRASEKHARA AIYAR JJ.]

*Constitution of India—Article 286(2)—Proviso thereto—Whether the proviso is meant to lift the ban only under Article 286(2) and no other—And thus does not lift the ban under Article 286(1)(a) read with the Explanation—Assessment consisting of a single undivided sum in respect of totality of property—Wrongful inclusion therein of certain item of property expressly exempted from taxation—Legal effect thereof—Central Provinces and Berar Act 1947 (XXI of 1947)—Explanation II to Section 2(g) as originally enacted—before its amendment by Madhya Pradesh Act IV of 1951—Whether offended Article 286(1)(a) read with the Explanation—Whether the President's order issued under the proviso to Article 286(2) protected the same.*

*Held, per S. R. DAS ACTING CHIEF JUSTICE, BHAGWATI, JAFER IMAM and CHANDRASEKHARA AIYAR JJ. (JAGANNADHADAS J.*

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Karayalar

v.  
Ramachandra  
Iyar and another

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